

has been approved for drought relief in Punjab. This includes Rs. 4.96 crores for agriculture input subsidy to small and marginal farmers and Rs. 8.00 crores for employment generation to provide employment to rural labourers and small and marginal farmers.

(b) Does not arise.

HUDCO Projects in Punjab

4099. SHRI KAMAL CHAUDHRY : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether there are any housing projects in Punjab which are aided by HUDCO;

(b) if so, the detail thereof; and
(c) the amount provided for these projects ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes Sir.

(b) HUDCO has so far sanctioned 173 schemes in Punjab with a project cost of Rs. 121.54 crores with HUDCO loan component of Rs. 77.95 crores for various types of housing and related infrastructure development in Punjab. The details are given in the Statement below.

(c) Rs. 59.71 crores have been released so far by HUDCO based upon the physical and financial progress reported by the implementing/borrowing agencies.

Statement

Agency wise details of projects sanctioned by HUDCO in Punjab State since inception and upto 31-1-1988.

(Rs. in crores)

Agency	No. of Schemes sanctioned	Project cost	Loan sanctioned
Housing Board	141	107.23	69.69
Imp. Trust	6	3.59	2.56
Municipal Corporation	3	2.28	0.92
Public Sector	21	8.00	4.46
Private Sector	1	0.28	0.23
University	1	0.16	0.09
	173	121.54	77.95

12.00 hrs.

ANNOUNCEMENT REGARDING SHOOTING OF AN INTRUDER INTO PARLIAMENT HOUSE PRECINCTS

MR. SPEAKER : One person who intruded into the precincts of the Parliament

last night by scaling over the iron-gate and did not stop proceeding after being warned was shot dead by Parliament security guards. The matter is being investigated further. This is for the information of the House.

PROF. MADHU DANDAVATE (Rajapur) : He was not a Member of Parliament ?

[Translation]

MR. SPEAKER : No, why should be come by scaling over the iron-gate.

[English]

PROF. MADHU DANDAVATE : Sir, I want to raise one question. This House has discussed the matter so much as far as Harsh Chadha is concerned. He has come to the country. He is alleged to have made FERA violations. We want to know whether they are prosecuting him ?

[Translation]

MR. SPEAKER : You give it to me, I will find it out.

[English]

PROF. MADHU DANDAVATE : Let the Minister make a statement.

[Translation]

MR. SPEAKER : You may given it in writing. I will find it out.

(Interruptions)

SHRI SHAMINDER SINGH (Faridkot) : Mr. Speaker, Sir, the representatives of all sections of the people in Punjab have come today under the leadership of Shiromani Akali Dal and Shri Badal to place their views before the people of India through a rally and a 'Dharna' at Boat Club but permission for the same has not been granted to them. Thus, we are being discriminated. On the one hand the Central Government is not solving the problem of Punjab and is carrying on various types of experiments while on the other, if the people from that part come with some suggestions, permission is not granted to them.

MR. SPEAKER : You may give it to me, I will look into it.

[English]

SHRI V. SOBHANADREESWARA RAO (Vijayawada) : There are a large number of deaths due to Meningitis in

Orissa and Andhra Pradesh. Please allow a Calling Attention Motion on this.

[Translation]

MR. SPEAKER : You may give it to me. I will get it done.

[English]

SHRI THAMPAN THOMAS (Mavelikara) : In Sri Lanka from the barracks Sri Lankan forces have moved...

[Translation]

MR. SPEAKER : You give it to me, I will get to done.

[English]

SHRI THAMPAN THOMAS : I have given a notice.

MR. SPEAKER : You give some other motion. I will find out.

(Interruptions)

MR. SPEAKER : Nothing goes on record.

(Interruptions)**

SHRI BASUDEB ACHARIA (Bankura) : You agreed to have a discussion on Tripura, Sir.

[Translation]

MR. SPEAKER : Mr. Acharia, have I ever refused ? You may get it done through Business Advisory Committee, there is nothing in it. Have I ever refused ?

(Interruptions)

[English]

SHRI BASUDEB ACHARIA : I have given a notice. You fix up a date.

MR. SPEAKER : Why are you shouting for no rhyme or reason ?

(Interruptions)

[Translation]

MR. SPEAKER : Have I ever refused ?

[*English*]

SHRI BASUDEB ACHARIA : A serious situation is a there. (*Interruptions*)

[*Translation*]

MR. SPEAKER : I am at a loss to understand why you people do not follow me.

[*English*]

I cannot understand. I have already admitted that. What is the problem? Why can't you take your seats?

SHRI AMAL DATTA (Diamond Harbour) : If you have admitted, we appreciate that.

MR. SPEAKER : I have admitted. We agreed. It is you who have to give time and not me now. What is the problem? There is no problem.

PROF. MADHU DANDAVATE : You congratulate him for that.

MR. SPEAKER : Why should they congratulate like that?

SHRI S. JAIPAL REDDY (Mahbubnagar) : Sir, Mr. Harsh Chadha has abused the court...(*Interruptions*)

[*Translation*]

MR. SPEAKER : It has been raised once, you may take your seat.

[*English*]

Nothing doing. Why are you shouting? Professor Sahib has already raised it and I have replied to it. Please sit down now.

(*Interruptions*)

MR. SPEAKER : One man.

[*Translation*]

You may please take your seat and let me listen to it. Shri Jaipalji, you always indulge in wrong things. I have already replied. You may give it. I will get it verified. I cannot say anything at this stage.

(*Interruptions*)

MR. SPEAKER : Adjournment Motion cannot be allowed on this matter.

(*Interruptions*)

[*English*]

PROF. K. V. THOMAS (Ernakulam) : Sir, after the Bharat Bandh on 15th in Kerala, the people are being beaten. The law and order situation has deteriorated in Kerala.

MR. SPEAKER : It is a State subject. I can't do anything.

PROF. K. V. THOMAS : Even the newspapers, including 'Matrubhoomi', could not be distributed in the State. (*Interruptions*) The Home Minister is here. (*Interruptions*) You direct him to make a statement.

[*Translation*]

MR. SPEAKER : I am stating that this is a State subject, I cannot do anything.

[*English*]

SHRI SHANTARAM NAIK (Panaji) : What is your ruling on my motion regarding the assault on Shri Priya Ranjan Das Muni?

PROF. MADHU DANDAVATE : I have a point of order on Shri Shantaram Naik's submission. According to the rules accepted in this House, if any privilege notice is brought against a Member who happens to be a Member of another House, the privilege notice should go to that House. It cannot be admitted in this House. He has given privilege notice against Shri Jyoti Basu. According to the resolution of Lok Sabha, no privilege notice can be brought against a Member who happens to be a Member of another House.

SHRI SHANTARAM NAIK : My contention is that the rules have not been amended so far in writing.

MR. SPEAKER : Mr. Shantaram, I have already intimated you about that. I have disallowed it because it does not concern this House.

(*Interruptions*)

SHRI SHANTARAM NAIK : Rules have not been amended. I have stated clearly that rules do not make any exception. If there is a resolution, the rules have to be amended. Rules have not been amended to that effect. (*Interruptions*)

PROF. MADHU DANDAVATE : Mr. N. C. Chatterji's case could not be taken up in Rajya Sabha. (*Interruptions*)

[*Translation*]

MR. SPEAKER : Why are you be having like this ? Please take your seat.

[*English*]

Why should you do it ? I am doing it myself.

SHRI SAIFUDDIN CHOWDHARY (Katwa) : I am on a different point, Sir. A non-aligned country, Nicaragua...

MR. SPEAKER : You give me something. Not like this.

(*Interruptions*)

SHRI SAIFUDDIN CHOWDHARY : As a leader of the Non-Aligned Movement.....

MR. SPEAKER : Give me something. I will ask the Foreign Ministry. I can't do anything like that. I can sympathise with you.

(*Interruptions*)

MR. SPEAKER : What can I do ?

SHRI SAIFUDDIN CHOWDHARY : Government can make a statement. It is a serious matter.

[*Translation*]

MR. SPEAKER : You may give it to me in writing, I will forward it to them.

(*Interruptions*)

[*English*]

SHRI SAIFUDDIN CHOWDHARY : Are they taking note of this, Sir ?

(*Interruptions*)

MR. SPEAKER : Nothing goes on record.

Papers to be laid—Shri Sukh Ram.

12.09 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Detailed Demands for Grants of the Ministry of Food and Civil Supplies for 1988-89

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food and Civil Supplies for 1988-89.

[Placed in Library. See No. LT-5729/88]

Review and Annual Report of Tamil Nadu Agro Industries Corporation Ltd., Madras, for 1984-85 and Review and Annual Report of Kerala Agro Industries Corporation, Ltd., Trivandrum for 1985-86 and Statement re. delay in laying the former papers

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :—

(a) (i) Review by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1984-85.

(ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1984-85 along with Audi-